

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION

LOK SABHA
UNSTARRED QUESTION NO. 4309
TO BE ANSWERED ON 12th DECEMBER, 2016

Ensuring Admission to Deserving Students

4309. SHRI RAJESH KUMAR DIWAKER:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has taken any appropriate steps to ensure admissions for poor yet deserving students in Government as well as private colleges and schools across the country particularly in the metro cities, if so, the details thereof;
- (b) the steps taken by the Government to ensure adequate representation and admission for the students from rural areas with poor economic backgrounds;
- (c) whether the Government has set up any expert advisory committee to look after this issue; and
- (d) if so, the details thereof and the decision taken by the Government in this regards?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(DR. MAHENDRA NATH PANDEY)

(a) & (b): To ensure better efficiency and promote transparency in admission process, the Central Universities funded by the UGC have been directed to put in place an "Online Admission System". The Government has also undertaken various student financial assistance schemes such as Comprehensive Educational Loan Scheme, tuition fee waiver scheme, Scholarships schemes to ensure that no deserving student in the Country is deprived of higher education for want of finances. The University Grants Commission (UGC) has notified UGC (Grievance Redressal) Regulations, 2012 wherein it has been made mandatory for all the Universities to appoint an Ombudsman for redressal of grievances relating to unfair practices in admission etc. Various Common Admission Tests such as Joint Entrance Exam (JEE) etc are conducted by the Central Board of Secondary Education (CBSE) to ensure merit based admission. Reservation in admission of the students belonging to the Scheduled Castes, the Scheduled Tribes and the Other Backward Classes (non-creamy layer) of citizens to certain Central Educational Institutions is mandated by the Central Education Institutions (Reservation in Admission Act, 2006).

The Right to Education (RTE) Act, 2009 mandates that all private un-aided schools shall admit children belonging to weaker section and disadvantaged group in the neighborhood in Class I (or pre-school as the case may be) to the extent of at least 25% of the strength of that class and provide free and compulsory elementary education to them till its completion.

(c) & (d): Section 31 & 32 of the RTE Act provides for monitoring by the National Commission for Protection of Child Rights (NCPCR) and the State Commission for Protection of Child Rights (SCPCRs) and redressal of grievances by the local authorities relating to rights of a child under the RTE Act.
